

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

INDEX

O.A/T.A No. 189/2006

R.A/C.P No.....

E.P/M.A No.....

1. Orders Sheet..... O.A Pg..... 1 to..... 2
2. Judgment/Order dtd 02.08.2006 Pg..... 1 to..... 100 *Supra* only
3. Judgment & Order dtd..... Received from H.C/Supreme Court
4. O.A..... 189/2006 Pg..... 1 to..... 5 8
5. E.P/M.P..... Pg..... to.....
6. R.A/C.P..... Pg..... to.....
7. W.S..... Pg..... to.....
8. Rejoinder..... Pg..... to.....
9. Reply..... Pg..... to.....
10. Any other Papers..... Pg..... to.....
11. Memo of Appearance.....
12. Additional Affidavit.....
13. Written Arguments.....
14. Amendement Reply by Respondents.....
15. Amendment Reply filed by the Applicant.....
16. Counter Reply.....

SECTION OFFICER (Judl.)

Gohila
25/10/17

(S. M. 13)

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH:

ORDERS SHEET

1. Original Application No. 189/06
2. Misc Petition No. _____
3. Contempt Petition No. _____
4. Review Application No. _____

Applicant(s) J. M. Bhattacharjee

Respondent(s) U. C. I. Gums

Advocate for the Applicant(s) ... R. Das

M. T. Dev

M. H. Das

Advocate for the Respondent(s) R. C. Das

Notes of the Registry	Date	Order of the Tribunal
The application is in form is filed C. F. for its 10. and posted vide P.R. / D.D. No. <u>266325227</u> Dated <u>23.7.06</u>		2.8.06 Present : The Hon'ble Mr K.V. Sachidanandan, Vice-Chairman & Hon'ble Mr Gautam Ray, Member(A)

The application is in form
is filed C. F. for its 10.
and posted vide P.R. / D.D.
No. 266325227
Dated 23.7.06

AKM
Dy. Registrar

AKS
18.06

Steps taken w/
enclgs.

RAJ

2.8.06 Present : The Hon'ble Mr K.V.
Sachidanandan, Vice-Chairman &
Hon'ble Mr Gautam Ray, Member(A)

The applicant who is claiming to be
in service of the respondents as a Puzari
right from 1977 now submits that as per
official records his date of birth is
7.10.1953 which is not correct and his
actual date of birth is 24.10.1936 and he
has also sworn an affidavit to that effect.
Since many representations have been
submitted by the applicant and ultimately
finding no response from the respondents
he has filed this application seeking the
following reliefs.

(i) to correct the date of birth of the
instant applicant from 7.10.1953 to
24.10.1936 on the basis of his
representation dated 8.3.06 sent on
21.3.06 (Annexure-8) to the respondent
No.1 through the respondent No.2, his
horoscope (Annexure-7(a) and his affidavit
dated 24.2.06 (Annexure-7) respectively.

(ii) to direct that the applicant who

attained the age of superannuation, i.e. 31.8.1996 (if the age correction is accepted) to take appropriate steps to adjust his salaries drawn in excess and pay the monthly pension from Sept/96 to till date,

(iii) to consider appointment of the applicant's son as Puzari in his place (after retirement) w.e.f. 23.9.2000 A.D, i.e. the date of his son attaining his majority who is well versed in the art of worship in consideration of the applicant having served the department for a long time with a salary which is less than the minimum wages prescribed.

Heard Mr R.Das, learned counsel for the applicant and Mr ~~Mr. B.M. Alka~~ Das, learned counsel for the respondents. Learned counsel for the applicant submitted that he will be satisfied if a direction is given on the respondent No.2 to consider and dispose of Annexures-8 and 10 representations within a time frame. Learned counsel for the respondents has no objection if such process is adopted. For the ends of justice we accordingly direct the respondent No.2 or any other competent authority to consider and dispose of Annexures 8 and 10 representations within a time frame of 3 months from the date of receipt of this order. The applicant is also directed to send a copy of the Annexures 8 and 10 representation to the respondents forthwith.

O.A is accordingly disposed of. In the circumstances no order as to costs.


Member


Vice-Chairman

*Received
A/8/06*
4.8.06
Copy of the
order handed
over to the L/Adress
to the parties and
a copy of the same
alongwith copy of the
application sent to
the office for
issue to the record
No. 2
Attn:

*Received
A/8/06*
1/9/06
Member

- 189/2006

Guwahati Bench

Filed by the
Applicant
of Jyotirmoy
Bhattacharjee
through -
Agent

01-08-06
4 (R-DAS)
Advocate by
the Applicant

District : Kamrup (Metro).

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : GUWAHATI BENCH :

AT GUWAHATI - 781005.

O.A.No. 189 of 2006.

~~✓~~ SRI Jyotirmoy Bhattacharjee ... Applicant

- Versus -

The Union of India and others ... Respondents

SYNOPSIS

This Original Application of the applicant under section 19 of the Administrative Tribunal Act, 1985 has been filed against the inaction of the concerned respondents on the applicant's representation dated 8.3.2006 (sent by registered post on 21.3.2006) praying for correction of his year and date of birth (which was inadvertently furnished wrongly vide his earlier representation dated 8.6.2005 in response to the respondent No. 5's (Shri W.S. Singh) Capt. CCME for Commandant's letter No. 2159/SKM/ME/Fin dated 28.5.05) showing his date of birth as 7.10.1953 instead of 24.10.1936 (which is on the basis of his Horoscope subsequently traced out from the abandoned old records).

The applicant's case in brief is that he has been appointed in continuous service with effect

9/10/53 official record
from 31.8.1977 ...

24/11/36

(34)

from 31.8.1977 as Puzari in Station Kali Mandir of A.B.O.D. C/o 99 A.P.O. where he is working since that date till today as Puzari on a monthly fixed pay raising from Rs. 150/- to Rs.2800/- per month. Meanwhile the applicant had rendered more than 29(twenty nine) years of service since 31.8.1977. Being aggrieved due to inadequate payment of fixed salary for such a long time which is less than the pay prescribed under the minimum wages Act, the applicant has also made his claim separately for regularisation of his services in a time scale of pay.

But in this application the crux of the matter is that the applicant has been called upon by the respondent no. 5 vide letter No. 2159/SKM/ME/Fin dtd. 28.5.05 (Annexure - 5) asking him to furnish his bio-data pertaining to his services as Puzari in Station Kali Mandir regarding the following :-

- Date of birth,
- educational qualification,
- date of employment in Station Kali Mandir,
- Hospitalisation if any
- No. of children & their marital status and their date of birth;

It has been stated in the aforesaid communication dated 28.5.05 that the same are required for considering the applicant's service with Station Kali

Mandir ..

-(iii)-

Mandir, enhancement of pay in future and other service benefits.

Accordingly in response thereof the applicant vide his representation dated 8.6.05 (Annexure - 6) addressed to the Commandant, 222 A.B.O.D.C/o 99 A.P.O. the respondent no. 2 furnished inter alia the aforesaid particulars for consideration, but out of inadvertance the applicant's date of birth has been shown therein wrongly as 07.10.1953 instead of 24.10.1936.

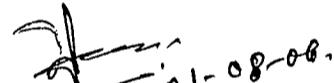
The applicant had made a representation dtd. 8.3.06 (Annexure - 8) for correction of his date of birth which has been addressed to the Secretary to the Government of India, Ministry of Defence, New Delhi - 110001 through proper channel by registered post, sent on 21.3.2006. Since then till date almost a period of more than 4(four) months have elapsed yet no reply thereto has been received by the applicant.

It would be pertinent to mention herein that under the extant rules a Govt. servant may agitate for correction of his age before 3(three) years of his retirement, but as per records the applicant has still now 8(eight) years of service to attain the age of superannuation i.e. 60 years and therefore has locus standi to agitate the same and hence the instant original application for correction of his age.

Being ...

-(iv)-

Being thus highly aggrieved due to the inaction of the concerned respondents, the applicant has no other adequate and effective alternative but to approach this Hon'ble Tribunal for redressal of his genuine and lawful grievances for correction of his age and/or date of birth and subsequent service benefits like pension etc. for the ends of justice on consideration of his sincere, devoted and unblemish long 29 years of continuous service without a break since 31.8.1977 to till date.


01-08-06.
(RANJIT DAS)

Advocate

for the Applicant

...

P.T.O....

FORM - 1

APPLICATION OF THE ADMINISTRATIVE TRIBUNAL ACT, 1985.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : GUWAHATI BENCH

AT GUWAHATI - 781005.

Title of the case :- Original Appln. No. 169 of 2006.

Sri Jyotirmoy Bhattacharjee ... Applicant

- Versus -

The Union of India and others ... Respondents

I N D E X

1. Synopsis ...	Page (i) to (iv)
2. Application ...	1 to 20
3. Affidavit ...	21
4. Annexure - 1 and 2 ...	22 to 23
5. Annexure - 3, 3(1), 3(2) ...	24-26
6. Annexure - 4 and 5 ...	27-28
6(a) Annexure - 6	29
7. Annexure - 7, 7(a) ...	30-34
8. Annexure - 8, 8(a) ...	35-44
9. Annexure - 9 and 10 ...	45-58
10. POSTAL ORDER	1 (or 2) ^{in original.}
11. Vakatnama	-
12. Notice.	-

শ্রী জ্যোতির্ময় ভট্টাচার্জী

SIGNATURE OF THE APPLICANT

Signature for Registrar, C.A.T.,

Guwahati Bench, Ghy- 5.

(P.T.O.) ...

District : KAMRUP(METRO)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : GUWAHATI BENCH

AT GUWAHATI - 781005.

O.A.No. 189 of 2006

Shri Jyotirmoy Bhattacharjee,

S/o Late Sachindra Kr.Bhattacharjee,

Pujari of Station Kali Mandir,

222 A.B.O.D., C/o 99 A.P.O. ... APPLICANT

- Versus -

1. The Union of India, being represented by
the Secretary to the Government of India,
Ministry of Defence, New Delhi - 110001.

2. The Commandant,

222 A.B.O.D., C/o 99 A.P.O.

3. The Commander,

H.Q., 51 Sub Area,

222 A.B.O.D., C/o 99 A.P.O.

4. The Administrative Officer,

222 A.B.O.D., C/o 99 A.P.O.

5. Shri W.S.Singh,

Camp. CCME, for Commandant,

222 A.B.O.D., C/o 99 A.P.O.

..... RESPONDENTS

DETAILS OF APPLICATION :

1. Particulars of the orders against which the application is made :-

There is no impugned order. The applicant
made a ...

Filed by the
Applicant
by Jyotirmoy
Bhattacharjee
through
Shri
01-08-06
(R-DATS) 9
Advocate
for the Applicant

made a representation dated 8.3.2006 and/or 21.3.06 (sending date) through proper channel, which was although addressed to the Secretary to the Govt. of India, Ministry of Defence, New Delhi - 110001, yet the same has been sent under registered post on 21.3.06 through the Commandant, 222 A.B.O.D. C/o 99 A.P.O. praying for correction of the applicant's date of birth from 7.10.1953 (which was wrong) to the correct date of birth i.e. 24.10.1936 as per his Horoscope traced out lateron from the old abandoned records in his house.

It is pertinent to mention herein that the applicant had been continuously working as Pujari in the Station Kali Mandir of ~~222 A.B.O.D.~~ 222 A.B.O.D. , C/o 99 A.P.O. since 31.8.77 and has been by now rendered more than 29 (twenty nine) years of service as such on a fixed pay raising from Rs. 150/- p.m. to Rs. 2800/- p.m.

But since 8.3.06 and/or since 21.3.06 i.e. the date of sending the above representation by registered post for correction of age and/or date of birth, no reply thereto has been received by the instant applicant for reasons best known to the concerned respondents. The instant applicant is thus aggrieved against the inaction of the concerned respondents in the matter of his service as Pujari in the Station Kali Mandir of 222 A.B.O.D. C/o 99 A.P.O. on the basis of his age and/or date of birth recorded in his Horoscope, and hence the instant original

application...

application before this Hon'ble Tribunal for redressal of his genuine and lawful grievances.

2. **JURISDICTION OF THE TRIBUNAL** : The applicant declares that the subject matter of the representation dated 8.3.2006 and/or 21.3.2006 for correction of the applicant's year and date of birth for the purpose of the applicant's service as Puzari in Station Kali Mandir of 222 A.B.O.D. C/o 99 A.P.O. has not yet been disposed of by the concerned respondents and the same is pending disposal and against the said inaction of the concerned respondents the applicant wants redressal of his genuine and lawful grievances which is well within the jurisdiction of this Hon'ble Tribunal.

3. **EXX LIMITATION** :- The applicant further declares that this application is made within the limitation period prescribed in section 21 of the Administrative Tribunal Act, 1985.

4. **FACTS OF THE CASE** :-

(A). That the instant applicant is a permanent resident of village : Amsing Jorabat under Satgaon Police Outpost of Noonmati P.S., in the district of Kamrup (Metro), Assam. He is a citizen of India by birth and as such he is well entitled to the benefits/rights guaranteed under the Constitution of India and the other laws of the land!

(B) ...

12

(B) That the applicant is working in the post of Puzari of Station Kali Mandir of 222 A.B.O.D. C/o 99 A.P.O. since long. He was appointed to the aforesaid post of Puzari in consultation with Co. G.S. Soman, Commandant 222 A.B.O.D. C/o 99 A.P.O. with effect from 1.9.1977 vide appointment order dated 31.8.1977 issued by Major A.V. Gadkari of 222 A.B.O.D. C/o 99 A.P.O. while he was holding the post of Administrative Officer.

A copy of the aforesaid appointment order dated 31.8.77 is enclosed hereto and marked as Annexure - 1.

(C) That the applicant states that prior to 1977 the applicant also worked as Puzari in Station Kali Mandir in the year 1973 for about 1 year approximately with a consolidated salary of Rs.150/- (Rupees one hundred fifty) only per month. At that time the main Purohit/Puzari of the aforesaid Kali Mandir was one Shri M.M. Chakraborty. In course of time there the applicant developed some differences with said Sri Chakraborty in the year 1974 and consequently the applicant left the job at that time.

(D) That thereafter in pursuance of the appointment order dated 31.8.77 issued by Major A.B. Gadkari of 222 A.B.O.D. C/o 99 A.P.O. the applicant has been appointed as Pujari again!!!

as Pujari again and he joined on 1.9.77 in the aforesaid Station Kali Mandir with effect from 1.9.77 and the applicant immediately joined the same and was doing his job with ~~the~~ great devotion, sincerity and hard works to the best of his abilities and to the entire satisfaction of his superiors. His services has been ~~appreciated~~ appreciated by the concerned Authorities vide Appreciation certificate dated 21.1.1987 issued by Lt. Col. Golap Singh of 222 A.B.O.D. C/o 99 A.P.O. while he was holding the post of Administrative Officer. The applicant's appointment as Pujari in Station Kali Mandir finds support in his certificate wherein it has been specifically stated that the applicant was working as Mandir Pujari since 1973.

A copy of the aforesaid appreciation certificate dtd. 21.1.87 is enclosed herewith and marked as Annexure - 2.

(E) That the applicant states that till date the applicant has rendered more than 29(twenty nine) years of service. During which he has never taken any sort of leave like casual leave, earned leave, commuted leave except on the following 3(three) occasions viz;

- (i) Vide leave application dated 5.6.86 he availed 30 days leave with effect from 9.6.1986 ;
- (ii) Vide application dated 2.5.99 he availed 20 days leave with effect from 3.5.91 and ;

(iii)...

(iii) Vide leave application dated 8/3/01 only 20 days leave with effect from 15.3.01 to 3.4.01.

It may be pointed out that on no occasion during those period the petitioner has been hospitalised and/or seriously ill on any other occasions.

Copies of the aforesaid leave applications dtd. 5.6.86, 2.5.91 and 8.3.01 are enclosed herewith and marked as Annexures - 3, 3(1) and 3(2) respectively.

(F) That the applicant states that initially both in the year 1973 and 1977 his salary was at the rate of Rs.150/- (Rupees one hundred fifty only) per month. The applicant raised no objection to it although the monthly salary was much less than the minimum wages prescribed at the relevant period. However, from time to time the salary was increased from Rs. 150/- and at present for about last 3 years approximately the applicant is being paid at the rate of Rs.2800/- per month in the aforesaid post of Puzari in the Station Kali Mandir, 222 A.B.O.D. C/o 99 A.P.O.

(G). That the applicant is having an official accommodation behind the aforesaid Station Kali Mandir where he is residing with his family consisting of his 4(four) family members including himself. The other family members who are not employed are wholly dependent on him .The family members are as follows :-

(a) Wife - Smti Nilima Bhattacharjee, aged about 55 years

House-Wife.

(b) Daughter - Miss Lakshmi Bhattacharjee, aged about 27 years - (Unemployed and Unmarried).

(c) Son - Sri Prabin Bhattacharjee, aged about 24 years, (Unemployed and Unmarried).

It would be pertinent to mention herein that since 1.9.77 itself applicant's fixed salary of Rs. 150/- p.m. raised to Rs. 2800/- p.m. being inadequate he made a representation dtd. 8.1.05 for enhancement of his pay, which is ~~disposal~~ also pending disposal.

A copy of the aforesaid representation dtd. 8.1.05 for enhancement of his salaries is enclosed hereto and marked as Annexure - 4.

(H) That the applicant states that vide communication No. 2159/LSKM/ME/Fin, dtd. 28.5.05 issued by Capt. CCME Sri W.S.Singh of 222 A.B.O.D. C/o 99 A.P.O. addressed to the instant applicant it has been requested to submit the following particulars:-

- (i) bio-data of the applicant, pertaining to his services ;
- (ii) date of birth ;
- (iii) educational qualification ;
- (iv) date of appointment of station Kali Mandir Puzari;
- (v) leave availed from time to time ;
- (vi) hospitalisation if any; (vii) number of children (their marital status) and (viii) their date of birth etc. respectively.

It has already been stated that these particulars are required for considering the applicant's service commitment enhancement of pay and other benefits. A copy of...

A copy of the aforesaid communication
of the respondent no. 5 dated 28.5.05 is
enclosed hereto and marked as Annexure - 5

(I) That in reply to the aforesaid communication dtd.
25.8.05 the instant applicant submitted his bio-data on
8.6.05 stating inter alia therein wrongly that your applicant's date of birth is on 7th Oct/1953 instead of 24th October, 1936, which was a bonafide mistake on the part of your applicant inadvertently made. This date of birth i.e. 24.10.1936 has been given as per Horoscope of your applicant which is the basis of his correct date of birth. It is therefore necessary to rectify the aforesaid mistake in the interest of justice by correcting the date of birth of the applicant as 24.10.1936 instead of 7.10.1953.

A copy of the applicant's reply dtd.

8.6.05 giving his bio-data etc. are enclosed
herewith and marked as Annexure - 6.

(J) That your applicant states that he has demanded from the concerned authorities that he has also sworn in an affidavit in this regard which may kindly be relied on.

A copy of the aforesaid affidavit
dtd. 24.2.06 with Horoscope are enclosed hereto
and marked as Annexure - 7 and fix 7(a)
respectively.

(K) That the applicant states that being thus aggrieved he made a ...

made a representation addressed to the Secretary to the Government of India, Ministry of Defence, through Proper Channel i.e. through the Commandant, 222 A.B.O.D. C/o 99 A.P.O. for regularisation of his services as Puzari in the Station Kali Mandir of 222 A.B.O.D. C/o 99 A.P.O. ~~and xagainst the xinaction of the~~ The said representation has been sent on 21.3.06 by registered post. Copies of the said representation dtd. ~~21.3.06~~ 8.3.06 and/or 21.3.06 has also been sent in advance to the concerned Authorities as mentioned in the said representation under certificate of posting on 22.3.06.

In the aforesaid representation the applicant has ~~stated~~ contended by making his demand to the effect that -

The applicant submits that if it is ~~found~~ found just and proper, your applicant may be referred to any Medical Board and/or Medical Authorities so as to ascertain his correct age to which your applicant has no objection. This is for the sake of ascertainment of correct and accurate age and/or date of birth of the applicant;

The applicant's age and/or date of birth, which was inadvertently given earlier, ~~was~~ was wrong as at the time of signing the representation it escaped his notice due to inadvertance more so when the applicant

is always busy ...

is always busy with his duties of Pajis at the temple regularly and as such find no time to look even to his own service papers and/or to consult someone in this regard.

That the applicant now-a-days feels very weak due to old age even to do his usual works in the temple for which the applicant's son namely Sri Prabin Bhattacharjee is regularly helping him in his duties as Puzari at 222 A.B.O.D. C/o 99 A.P.O. at the Station Kali Mandir.

That after the aforesaid discovery of mistake in sending/recording the applicant's correct age and/or date of birth and also the applicant's horoscope(which too was found/traced out in abandoned papers in the applicant's house lateron) it transpires that the applicant's date of birth has been wrongly written as 7.10.1953. If that is taken into consideration then his present age would be about 52 years which cannot be correct as the present age of his wife Smti Nilima Bhattacharjee is about 55 years, who is younger to the applicant and not older to him, apparent on the face of records and the same needs to be corrected immediately on the basis of the applicant's horoscope and the affidavit dtd. 24.2.06 sworn in by him.

Copies of his representation dtd.

8.3.06 and ...

dtd. 8.3.06 (excluding Annexures
to avoid repetition) is enclosed
advance copy posting
herewith alongwith the/certificate

dtd. 22.3.06 ~~are enclosed herewith~~
and marked as Annexure - 8 and 8(a)
respectively.

(L) That the applicant states that on 10.8.05
your applicant has been again issued a certificate
from the office of the concerned Authorities to the
effect that your applicant is working as Puzari in the
Station Kali Mandir of 222 A.B.O.D. C/o 99 A.P.O.

A copy of the aforesaid proficiency
certificate dtd. 10.8.05 is enclosed
herewith and marked as Annexure - 9.

(M) That the petitioner states that as the ~~Applicant's~~
son Sri Prabin Bhattacharjee is also assisting the
applicant, he has submitted an application for appointment
in the post of the applicant (in case the age and/or
date of birth of the ~~Applicant~~ is accepted by the Autho-
rities) from October, 1996 which has been addressed to
the Commandant, 222 A.B.O.D. ~~Expo~~ C/o 99 A.P.O.,
enclosing therewith his testimonials.

A copy of the said ~~referred~~ appli-
cation dtd. 8.3.06 of the applicant's son
~~son~~ being the application for the post of Pujari
~~son~~ (sent on 21.3.06) by registered post
is enclosed herewith and marked as
Annexure - 10.

(N) That the applicant has against the inaction of the Authorities for regularisation of his services w.e.f. 31.8.1987 in a time scale of pay has preferred an application (original) before this Hon'ble Tribunal ~~which~~ today which is pending disposal.

(O) That the applicant states that this original application is filed today for redressal of his grievances against the inaction of the concerned Respondents to correct the date of birth of the applicant from 7.10.53 to his correct date of birth 24.10.1936 basing on his Horoscope and affidavit and/or on medical examination as deemed fit and proper by this Hon'ble Tribunal, in the interest of justice and grant the consequential service benefits like pension etc. and appointment of his son in the post of Puzari, in case the age and/or date of birth of the instant applicant is accepted.

5. GROUNDS OF RELIEF WITH LEGAL PROVISIONS :

(I) For that the applicant most respectfully submits that on the basis of the bio-data furnished by the applicant-in-reply to the respondent no. 5's letter No. 2159/SKN/ME/Fin, dtd. 28.5.05 (Annexure - 5), the instant applicant submitted his bio-data and other required particulars on 8.6.05 (Annexure - 6) through

the respondent no. 5!!!

the respondent no. 5 which was addressed to the respondent no. 2. In this context it is pertinent to point out herein that out of inadvertance he has written 7th Oct/53 as his date of birth which ~~might~~ caught his attention sometime later. Therefore, he was in search of his horoscope. Suddenly from the abandoned old papers in his house, the applicant got the horoscope where his date of birth has been shown as 10th Aswin 1343 B.S. i.e. 24.10.1936 A.D. It therefore transpires that he is 70 years old at present and has already crossed his date of superannuation/retirement in October, 1996.

As per the extant rules a Government servant has his right to agitate any correction of age before 3(three) years of his attaining the age of superannuation i.e. 60 years. It therefore follows that though erroneously earlier the applicant stated his date of birth as 7th Oct/53 as on record, the date when his particulars were in reply furnished i.e. on 8.6.05 he was about 52 years of age. Hence about 8(eight) years remain in service record to attain the age of superannuation i.e., 60 years. As such the instant applicant has a valuable right to agitate the same before the concerned respondents and also before this Hon'ble Tribunal for correction of his age. And accordingly vide his representation dated 8.3.06 (sent under registered post on 21.3.06 through proper channel i.e. the respondent no. 2 (Annexure - 8) enclosing therewith ~~his~~ inter alia his horoscope and supporting affidavit. Since 8.3.06 and/or

21.3.06 a period of more than 4(four) months have expired and the concerned respondents are silently sitting on it without making any reply, the instant applicant, being thus aggrieved hereby approaches this Hon'ble Tribunal against the inaction of the concerned Respondents for redressal of his genuine and lawful grievances ~~by xx making xx excess~~ for making necessary corrections of his date of birth i.e. from 7.10.1953 to 24.10.1936. In this view of the matter, the impugned inaction of the concerned respondents is not sustainable in law for being violative of the rule of law as enshrined in Art. 14 of the Constitution of India.

* (III) For that the instant Applicant ~~xx xx xx~~ claims that on the basis of his correct date of birth i.e. 24.10.1936 he has attained the age of superannuation unknowingly in the year 1996 and therefore, he is well entitled to go on retirement as under the law the applicant has no authority to continue beyond 60 years of age in service, and also to get all service benefits like pension etc, the moment his services as Pujari in the Station Kali Mandir is regularised in time scale of pay. As per Hon'ble Hon'ble Apex Court's decision a Government servant attains the right to continue in the post on completion of 240 days of continuous service with ^{out} a break. In the instant case the Applicant had rendered more than 29 years of continuous...

of continuous service with a break till date, ~~xxxxxx~~
and accordingly as per the Hon'ble Apex Court the
instant applicant has also attained a valuable right
and that his services as such is deem to be essential
to the Department. In this view of the matter, the
impugned inaction of the Authorities/respondents are
arbitrary, unjust, improper and bad in law.

(III) For that the applicant is being assisted
in his duties ~~as~~ of Puzari by his son Shri Prabin
Bhattacharjee, (who is well acquainted with the Arts
of Puja-performance) w.e.f. October, ~~1996~~ 1996
and prayer
it is earnest desire of the instant applicant
to the concerned respondents to consider his appointment
in the vacant place to be created, if the age of the
instant applicant is accepted as correct as 24.10.1936
as his date of birth, on the retirement of the instant
applicant w.e.f. 23.9.2000 A.D. when ~~xxxxxx~~
the applicant's son became a major (vide his application
date 8.3.06 at Annexure - 10), in the interest of service
on consideration of the ground that the instant ~~as~~
applicant had to work for a long time ~~xxxxxx~~ getting
even a pay less than the pay prescribed under the Minimum
Wages Act, in the interest of justice.

(IV)...

(IV) For that in any view of the matter the instant applicant is well entitled under the law for correction of his date of birth in the facts and circumstances of the case and the ~~in~~ concerned respondents are totally silent and inactive in the matter.

6. DETAILS OF THE REMEDIES EXHAUSTED :-

~~That~~ The applicant declares that he has availed all the remedies available to him under the relevant rules etc. which are shown as follows :-

The applicant made a representation on 8.1.05 (Annexure - 4) so as to raise his salaries in time-scale addressed to the Commandant, 222 A.B.O.D. C/o 99 A.P.O. The respondent no. 5 on behalf ~~for~~ of the respondent no. 2 sent a letter to the applicant vide No. 2159/SKM/ME/Fin, dtd. 28.5.05 (Annexure - 5) asking the applicant to furnish his service particulars. The applicant replied the same on 8.6.05 (vide Annexure - 6) and again represented the same on 24.2.06 by furnishing the affidavit dtd. 24.2.06 and the copy of the horoscope and ultimately the representation dtd. 8.3.06 (Annexure-8) in detail. The main crux of the matter is that the applicant ..

applicant had committed a mistake in writing his date of birth in his reply dtd. 8.6.06 (Annexure - 6) i.e. in otherwords, instead of 24.10.1936 as his correct date of birth it was inadvertently mentioned as 7.10.1953. However, since 8.3.06 and/or 21.3.06 a period of 4(four) months has elapsed therefrom yet no reply thereto has been received by the instant applicant and the aforesaid representation is pending before the respondent no. 2 and/or the respondent no. 1. Hence the instant applicant has no other alternative but to file this Original Application for redressal of his grievances by this Hon'ble Tribunal by way of ~~xxxxxxxx~~ directing the concerned respondents to correct the date of birth of the applicant.

7. MATTERS NOT PREVIOUSLY FILED OR PENDING WITH ANY

OTHER COURT :-

(A) The applicant further declares that he had not previously filed any Original Application, writ petition or suit regarding the matter in respect of which this application has been made before any Court or any other Authority (except what has been stated in this application above) and that no case is pending before any Court and if decided a list of the decisions should be given with reference to the number of Annexures to be given in support thereof, has been given herein.

(B) ...

(B) That the applicant states that this application is filed bonafide and for the ends of justice.

In view of the above mentioned facts stated in paragraphs 4(A) to 4(O) and 5(I) to 5(IV) the applicant most respectfully prays for the following reliefs :-

(i) to correct the date of birth of the instant applicant from 7.10.1953 to 24.10.1936 on the basis of his representation dtd. 8.3.06 sent on 21.3.06 (Annexure - 8) to the respondent no. 1 through the respondent no. 2, his horoscope (Annexure - 7(a)) and his affidavit dtd. 24.2.06 (Annexure - 7) respectively;

(ii) to direct that the applicant who attained the age of superannuation on 31.8.1996 (if the age correction is accepted) to take appropriate steps to adjust his salaries drawn in excess and pay the monthly pension from ~~1st~~ Sept/96 to till date;

(iii) to consider appointment of the applicant's son as Puzari in his place (after retirement) w.e.f. 23.9.2000 A.D., i.e. the date of his son

attaining his majority who is well versed in the art of worship in consideration of the applicant having served the Department for a long time with a salary which is less than the minimum wages prescribed;

AND/OR pass such further or other order

or orders ...

or orders, as to your Lordships' may deem fit and proper for the ends of justice.

And for this the Applicant, as in duty bound, shall ever pray.

9. INTERIM RELIEF/ORDER, IF ANY PRAYED FOR :-

It is also prayed that in the interim an order may kindly be passed so that the instant applicant is not disturbed till disposal of the instant Original Application.

10. IN THE EVENT OF APPLICATION BEING SENT BY REGISTERED POST XX IT MAY BE STATED WHETHER THE APPLICANT DESIRES TO HAVE ORAL HEARING AT XXXXX THE ADMISSION STAGE AND IF SO, HE SHALL ATTACH A SELF ADDRESSED POST CARD OR INLAND LETTER AT WHICH INTIMATION REGARDING THE DATE OF HEARING COULD BE SENT TO HIM.

- No, since he has engaged the following learned Advocates to conduct his case.

Shri RANJIT DAS

MISS TANUSHREE DAS

Advocates for the Applicant,

Gauhati High Court, Ghy- 1.

11. Number of Bank Draft/Postal Order filed in respect of the application fee.

- A crossed Postal Order of Rs.50/- (Rupees fifty only) being the application fee vide Crossed Postal Order No. 26G 325227 dated 27.7.2006 in favour of the Registrar, C.A.T., Guwahati - 5 is enclosed

12. List of enclosures :-

As detailed in the Index filed alongwith
this application.

Verification ...

I, Jyotirmoy Bhattacharjee, son of Late
Sachindra Kr. Bhattacharjee, aged about 70 years,
by religion Hindu, by occupation a Pusari in
the Station Kali Mandir of 222 A.B.C.D.C/o
99 A.P.O., the instant applicant herein do
hereby verify that the statements made in
this application in paragraphs 1 to 12 are
true to my personal knowledge/legal advice
and that I have not suppressed any material
fact.

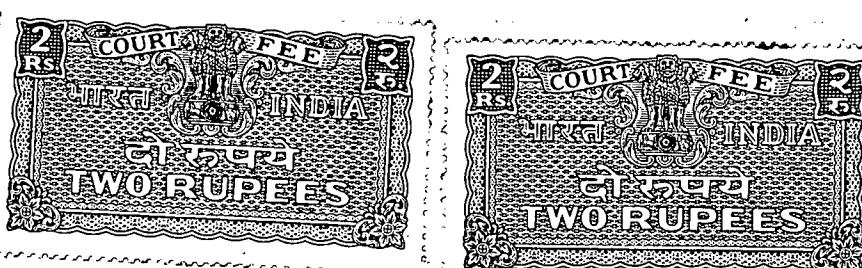
শ্রীজ্যোতির্ময় বৰাত্তচাৰী

Date:-

Signature of the Applicant

Place : Guwahati - 1.

Affidavit ...



- 21 -

A F F I D A V I T

I, Jyotimoy Bhattacharjee, son of Late Sachindra
 Kr. Bhattacharjee, aged about 70 years, by religion
 Hindu, by occupation Puzari in Station Kali Mandir of
 222 A.B.O.D., C/O 99 A.P.O. the applicant herein
 do hereby solemnly affirm and declare as follows :-

1. That I am the applicant in the instant case and
 as such I am well conversant with the facts and circum-
 stances of the case and thus am competent to swear this
 affidavit.

This is true to my knowledge.

That the statements made in this affidavit and
 in paragraphs 4(A), (C), (G), (K), (N), (O)
 of the Original application herein are true to the best
 of my knowledge and belief, those made in paragraphs 4(B),
 (D), (E), (F), (H), (I), (J), (L), (M), are true to my information
 derived from records, which I believe to be true and
 correct and the rest are my humble submissions before
 this Hon'ble Tribunal/Court.

And I sign this affidavit on this the
 31st day of ^{July} 2006 at Guwahati - 781001.

DEONENT

Identified by me.
 31/7/06
 (RANJIT DAS)

Advocate

Solemnly affirmed and declared
 before me by the abovenamed Deponent
 who is identified by Sri R. Das,
 Advocate on this the 31st ^{July} 2006
 at Guwahati - 781001.

Special Magistrate
 MAGISTRATE, Guwahati
 KAMRUP (METRO), GUWAHATI-1.

By S.Y. Sardar
Administrative Officer

222 Advanced Base Ordnance Depot
C/0 99 APO

31 Aug 77

Dear Mr. A. Sen Gopal

Received your letter and I am thankful for introducing
Shri JONIMOY BHATTACHARJEE for the post of Pujari in Station
Handi & Mangi.

With consultation to Col: GC Somani Comdt 222 ABOD the
above individual is employed as Pujari wef 01 Sep 77.

Thank you very much for the assistance rendered.



Shri A. Sen Gopal
Everest Ice Co.
AT Road, Gauhati

Yours friendly,

S. D. Sardar
Major AV Gackar

Attested
S.Y. Sardar
(R. DAS)
Adm'

Lt Col Gulab Singh
Adm Officer

Annexure - 2. 1

२२२ बिहार स्थाई बायुध भवार
222 ADVANCE BASE ORDNANCE DEPOT
दारा ११ सेना डाकघर
C/O 99 APO

23

TO WHOM IT MAY CONCERN

Shri Jotymoy Bhattacharjee son of Shri Shashi Bhushan Bhattacharjee resident of Gauhati has been working in Station Kali Mandir as religious teacher (Mandir Pujari) since 1973. I am happy to say that his work related to Kali Mandir was characterised by zest and devotion and he is a valuable man of the temple. He is having sound knowledge about the religion and is a man of excellent character with a high sense of religious duties.

I wish him a grand success in the field of religion.

C. Singh

Attd

(Gulab Singh)
Lt Col
Administrative Officer
for Commandant

Attached

X
(P. DAS)
Adm

From: Sri Jayolimoy Bhattacharya
 Purulia, Sri Kali Mandir
 Marangi

(24)

To: The Commandant
 1 Adm Base Cdo of EMR
 C/o 99 APO

Sir,
sub: Request for 30 days
Leave.

With due regards I have
 to say that I have to attend
 the marriage of my brother's
 daughter. I also have to
 settle several domestic matter
 regarding land and property.

So I request you sir to
 kindly grant me 30 days
 leave w.e.f. 9 JUN '86.

Thanking you sir,
 Yours sincerely

21/6/86 (2108)

Dated: 5 JUN '86 (Sri Jayolimoy Bhattacharya)

Purulia Sri Kali Mandir

Attested
 At
 (R. DAS)
 Adm.

Annexure-3(1)

(17)

Date : 02/5/91.

33

(25)

To,

O I C Adm
1 Adv Base Workshop EME
C/O 99 APO

LEAVE TO PRIEST OF STATION KALI MANDIR

Respected Sir,

1. I humbly request you to grant me 20 days leave with pay from 03 May 91 to enable me to shift the materials purchased for erecting a dwelling house at Amsing Jorabat.
2. I shall remain grateful for this act of your kindness.

Thanking you,

Your's faithfully

20/5/91
(Joytirmoy Bhattacharjee)

(Joytirmoy Bhattacharjee)
Priest Stn Kali Mandir

Date - 2/5/91

CS
C/18

Attached
2/5/91
(P. Adv)

To,

The Commandant,
222 ABOD.

Date: 08/03/2001.

2b

REQUEST FOR LEAVE

Sir,

With due respect I beg to submit that I have got some domestic problems which are required to be solved without further delay.

In view of the above, it is solicited that I may please be granted 20 days leave w.e.f. 15 March 2001 to 3 April 2001 and oblige. In this connection I would like mention him that I did not avail any leave for the last 8 years.

Thanking you,

Attested

R. Das
(R. Das)Yours faithfully,
শ্রী (শ্রী) পতি শ্রী পন্দিত

Date: - 8 March 2001

(Shri Jaytimoy Bhattacharya)
Panditji, Kali Mandir
Narangi. Cantt.

Date - 08/01/2005.

To,

The Commander

HQ 51 Sub Area

(Through Comdt, 222 ABOD)

PAY AND ALLOWANCES - RELIGIOUS TEACHER OF
STATION KALI MANDIR,

Respected Sir,

With due respect I beg to submit
the following few lines for favour of your kind
action please.

2. That I have been serving in station
Kali Mandir as a priest for the last about 30
years with zeal and efficiency, but my salary
has not considerably been increased in the
face of high cost of living.

3. That I have to maintain a family of
four members and my only son is studying
engineering for which I have to spend a huge
amount for his education. During these hard
days it has become a problem to get the
both ends meet.

4. In view of the above, it is solicited
that my salary may please be increased from
Rs 2700.00 to Rs 4000.00 and oblige.

Thanking you,

Yours faithfully
SRI GURU GANESH

Dated 8-1-2005

(JYOTIRMOY BHIMTACHARJEE
PANDITJI STN KALI MANDIR

Annexure - 5.

96
16

222 Advance Base Ordnance Depot
C/O 99 APO

2159/SKM/ME/Fin

28 May 2005

28

Mr J Bhattacharjee
Pujari Stn Kali Mandir

REQUIREMENT OF BIO-DATA

Sir,

1. In consideration to your service prospects, you are requested to submit your Bio-data pertaining to your service regarding your date of birth, education qualification, date of employment at Station Kali Mandir, leave availed time to time, Hospitalisation and No of children, their marital status and their date of birth.
2. This is required for considering your service commitments with Station Kali Mandir, enhancement of Pay in future and other service benefits.

Yours faithfully,

W S Singh
(W S Singh)
Capt
CCME
for Commandant

Attested

*Det
(R. BAF)
Adv.*

as ...

211

Annexure- 6.

Date:- 08/06/05.

The Commandant
222 ABOD

29

(Through CCME 222 ABOD)

1. Reference your letter No. 2159/SKM/ME/FIN dated 28 May '85.

2. The Bio-data as required by you vide your letter under reference, is submitted as under:-

- a) Date of birth — 07 Oct '1953
- b) Educational Qualification — Class VII
- c) Date of employment at } station Kali Mandir — 01 Sep 77
- d) Leave availed from } time to time (a) 9 June 86 to 8 July 86
(30 days)
(b) 03 May '91 to ~~22~~ May '91
(20 days)
(c) ~~15~~ ¹⁵ March '01 to 3 April '01
(20 days)
- e) Hospitalisation — NIL
- f) No. of children and } their date of birth and marital status } — Two (One Son and One daughter)

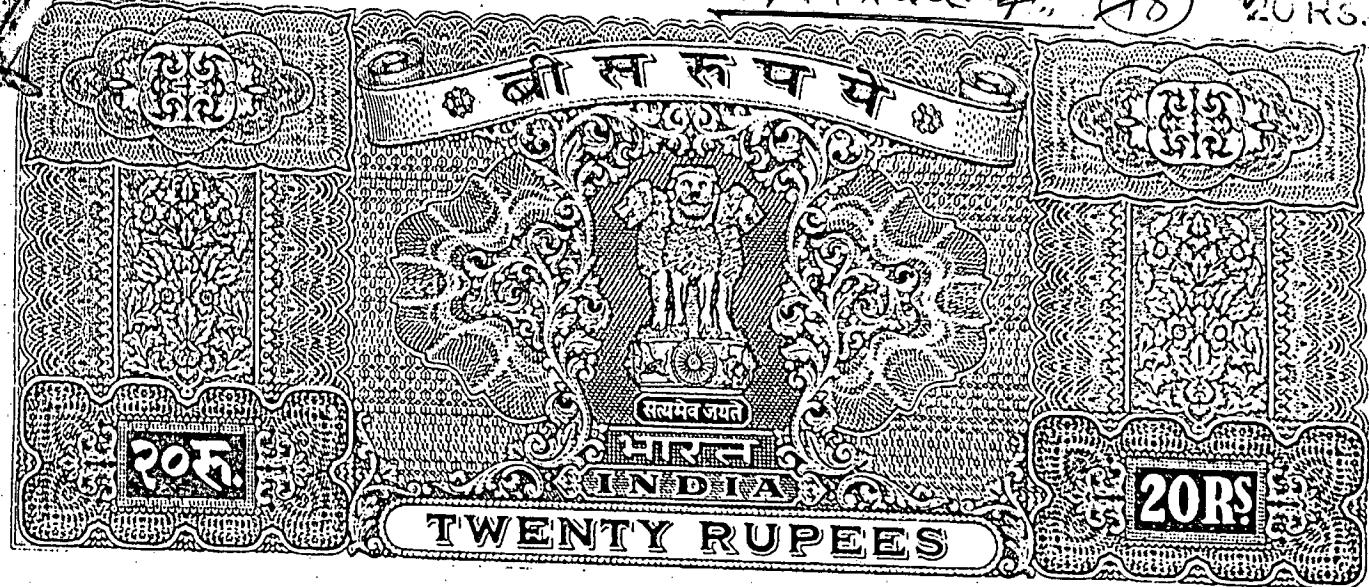
- Daughter - Laxmi Bhattacharya - D/B - 30 Nov' 79
Unmarried

SON - Prabin Bhattacharjee - D/B - 23 Sep' 82 ^{unmarried}

ଶ୍ରୀ କୃତ୍ତବ୍ୟାତ୍ମକ ବ୍ୟାକ୍ ଉନ୍ମାଦିତ
un-married

Dated:- 8/6/05

(JYOTIRMoy BHATTACHARJEE
PANDITJI STN. KALI MANDIR)



IN THE COURT OF MAGISTRATE : KAMRUP AT GUWAHATI-781001.

A F F I D A V I T

I, Jyotishmoi Bhattacharjee, son of Late Bashi Bhusan Bhattacharjee, aged about 69 years, a resident of Station Kalimandir of 222 A.B.O.D. C/o 99 A.P.O., do hereby solemnly affirm and declare as follows :-

1. That I am working in the post of Pujari at the Station Kali Mandir of 222 A.B.O.D. C/o 99 A.P.O. since long.
2. That on 24.11.2005 one of my relatives while going through my service papers detected that my age has been wrongly recorded in my service record as my date of birth cannot be on 7.10.1953 as recorded in my service records as per my petition dated 8.6.2005, which was wrong. I considered the same and found that the mistake appears to be true. It caught my attention at that time and I found that it was a bonafide mistake on my part. The correct date of birth ought to be 24.10.1936 as per my horoscope and not 7.10.1953 as wrongly furnished by me and recorded by the office of 222 A.B.O.D.C/o 99 A.P.O. This is because the year and the date of my birth was mistakenly written by me instead of 24th October, 1936 it was wrongly written

as ...

21.

(19) (31) 3

as 7th October, 1953, and that I have received Class-VII standard education at home under uncle's guidance hence I have no educational certificate.

3. That I am an Indian Citizen by birth. I have no proof of my age except my horoscope which shows that I was born on the 24th October, 1936 at village - Khem Sahasra P.O.Kornigram, P.S.Rajnagar in the Moulavibazar Subdivision of the then Sylhet district of British India. My father's name is Late Sashi Bhushan Bhattacharjee and my mother's name is Late Sutrishna Bhattacharjee. My horoscope name is Sri Motilal Sharma. and as such I am at present 69 years old approximately.

4. That this fact caught my attention very recently after 8.6.2005 when I could trace out my horoscope from abandoned old papers and if that is taken into account then my age at present is about 69 years but as per recordings in my service record at present my age is about 52 years i.e. still now more than 8(eight) years are still left for my retirement on superannuation at the age of 60 years. Therefore under the extant rules I have a valuable right to agitate the same before my employer i.e. 222 A.B.O.D. C/O 99 A.P.O. through your Honour for rectification of the already committed mistake in my date and year of birth keeping intact the month of my birth being October.

This is true to my knowledge.

5. That I lost both my parents very early while I was only about 13(thirteen) years of age, when my maternal uncle Late Nagendra Nath Chakraborty brought me (sometime in the year 1950) to his place i.e. at village Halubasti, P.S.Borhat in the then district of Sibsagar, Assam (where

he was ...

6/24/2

(20) 40
(32)

he was a permanent resident) at that time. He had a grocery shop there and he used to perform the job of a Purohit/Pujari also and did other rituals. I learnt the art of puja/worship and rituals from my aforesaid maternal uncle and after his death I came to Narangi in search of a job. At that time I was about 37 years of age and at that time I was appointed as a Pujari in the Station Kali Mandir sometime in the year 1973 and thereafter again in 1977 with effect from 1.9.1977 on a regular basis at a monthly salary of Rs.150/- per month only.

6. That my salaries have been increased from time to time and in the last 3(three) years now I am drawing my salaries at the rate of Rs.2800/- per month which is my present salary for the post of Pujari in Station Kali Mandir, at 222 A.B.O.D. C/O 99 A.P.O.

7. That recently only in response to a communication No. 2159/SKM/ME/Fin, dtd. 23.5.2005 issued by CCME of 222 A.B.O.D. C/O 99 A.P.O. I have submitted my bio-data on 8.6.2005 to my employer through C.C.M.E. 222 A.B.O.D. C/O 99 A.P.O. for considering my service commitments with Station Kali Mandir, enhancement of pay and other service benefits, wherein my date and year of birth was wrongly shown and/or recorded as 7th October, 1953 in place of 24th October, 1936, which is my correct age of birth, as per my horoscope.

8. That this affidavit is sworn in by me for the purpose of correction of my date and year of birth from

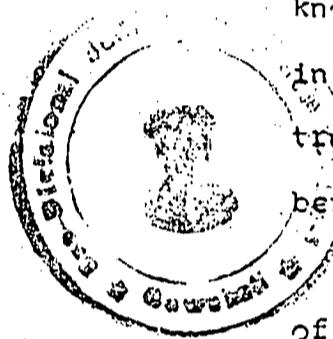
7th October...

6/24
Tribhuvan Bhawan
Tribhuvan Bhawan
Tribhuvan Bhawan

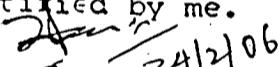
7th October, 1953 keeping intact the month of my birth namely 'October' except the date and year i.e. 24th and 1936 in place of 7th October, 1953, so as to enable the concerned Authorities to correct my date of birth as 24th October, 1936 instead of 7th October, 1953, and that this affidavit would be used for the sole purpose of correction of my date of birth.

9. That the statements made in this affidavit and in paragraphs 1 to 8 above are true to the best of my knowledge, those made in paragraphs - are true to my information derived from records, which I believe to be true and correct and the rest are my humble submissions before this Hon'ble Court.

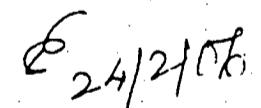
And I sign this affidavit on this the 24th day of February, 2006 at Guwahati.



Identified by me.


(RANJIT DAS) 24/2/06
Advocate

Solemnly affirmed and declared before me by the abovenamed deponent who is identified by Sri R.Das, Advocate on this the 24th day of February, 2006 at Guwahati.


24/2/06.
MAGISTRATE
KAMRUP : GUWAHATI - 1.

17 34 Annexure - 7(a)

a

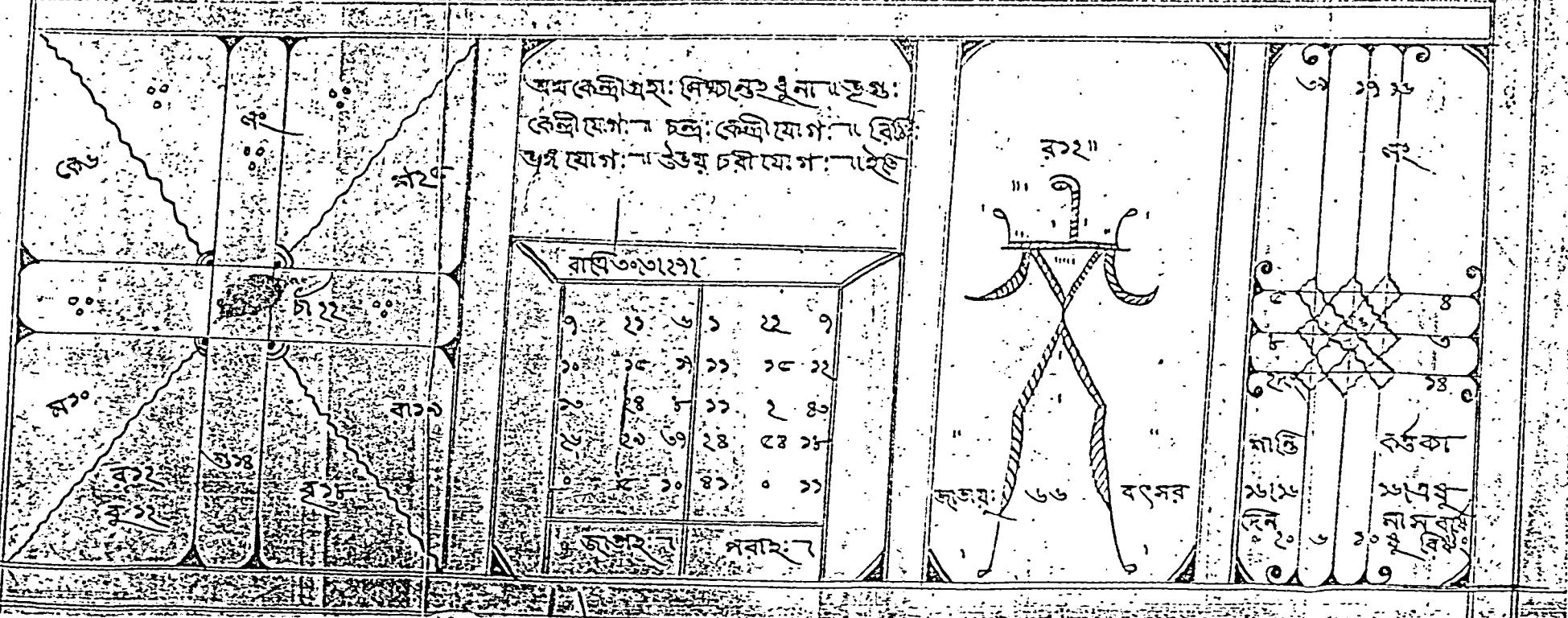
۴۳

Annexure - 7(a)

24th Oct 1936 A.D.
10th Aswir 1343 B.S.
Saturday

After this

~~27~~ (P. 88)
adv.



Annexure - 8

To

Date :- 8/3/06

The Secretary to the Government of India,
Ministry of Defence, New Delhi - 110001.

(Through proper Channel i.e. through the Commandant,
222 A.B.O.D., C/99 A.P.O.)

(35)

and date

Sub :- Prayer for correction of my year of birth
(which was wrongly furnished on 8.6.05 by me
in response to your letter No. 2159/SKM/ME/
FIN, dated 28.5.05) Keeping intact the month
from 07-10-1953 to 24-10-1936 as per
my Horoscope recently found by me
from old abandoned records.

Sir,

humbly and
Most/respectfully - I beg to lay before you the
following few lines for favour of your kind consideration and
necessary action.

1. That I am at present working in the post of Pujari of
Station Kali Mandir of 222 A.B.O.D., C/o 99 A.P.O. since long.
I was appointed to the post of Pujari as aforesaid in consul-
tation with Col. G.S. Soman, Commandant 222 A.B.O.D. with effect
from 01.09.1977 vide appointment order dated 31.8.1977 issued
by Major A.V. Gadkari of 222 A.B.O.D. C/o 99 A.P.O. while he
was holding the post of Administrative Officer.

A copy of the aforesaid appointment order
dtd. 31.8.77 as aforesaid is enclosed
herewith and marked as Annexure-A.

2. That the petitioner herein states that prior to 1977
he also worked as Pujari in Station Kali Mandir in the year
1973 for about 1(One) year with a consolidated salary of
Rs.150/- per month. At that time the main Purohit of the
aforesaid Kali Mandir was one Shri M.M.Chakraborty. In course
of my services there arose a difference in the year 1974 with
Shri M.N.Chakraborty, the main Purohit/Pujari of the aforesaid
temple and consequently I left the job in 1974 itself.

3. That thereafter in pursuance of the aforesaid
appointment letter dated 31.8.77 issued by the appropriate
Authority(Annexure - A) I joined the same w.e.f. 1.9.77 and
I have been doing my job with great devotion, sincerity and
hard work....

Attn:

Dr/
(R. DAS)
Adv.

hard work to the best of my abilities and to the entire satisfaction of my superior Authorities. My services has been appreciated by the Authorities vide Appreciation certificate dated 21.1.1987 issued by Lt. Col. Gulab Singh as Administrative Officer. My appointment as Mandir Pujari finds support in his certificate wherein it has been specifically stated that I was working as Mandir Pujari since 1973.

A copy of the aforesaid appreciation certificate dated 21.1.1987 is enclosed herewith and marked as Annexure - B.

4. That the petitioner states that till date the petitioner has rendered more than 28(twenty eight) years of service as such. During which he has never taken any sort of leaves like casual leave, earned leave, commuted leave etc. except on 3(three) occasions namely :-

(i) vide leave application dated 5.6.86 he availed 30(thirty) days leave with effect from 9.6.1986.

(ii) Vide application dated 2.5.91 he availed 20 (twenty) days leave with effect from 3.5.1991;

(iii) vide leave application dated 8.3.01 only 20(twenty) days leave with effect from 15.3.01 to 3.4.01 has been availed;

It may be pointed out that on ^{other} no occasions during those period the petitioner has been hospitalised or was seriously ill.

Copies of the aforesaid leave applications dtd. 5.6.86, 2.5.91 and 8.3.2001 are annexed herewith and marked as Annexure - C, C(1) and C(2) respectively.

5. That the petitioner states that initially both in the year 1973 and 1977 his salary was at the rate of Rs. 150/-

(Rupees one ...)

(Rupees one hundred and fifty only) per month. The petitioner raised no objection to it although the monthly salary was much less than the minimum wages prescribed at the relevant period. However, from time to time the salary was increased from Rs. 15/- and at present for the last 3 (three) years approximately the petitioner is paid a sum of Rs. 2800/- (Rupees two thousand eight hundred only) as his monthly salary in the post of Pujari in the Station Kali Mandir at 222 ABQD C/o 99 A.P.O.

6. That the petitioner is having an official accommodation behind the aforesaid station Kali Mandir where he is staying with his family consisting of 4 (four) members including himself. The other family members who are dependent on him are named as follows :-

- (i) Wife - Smti Nilima Bhattacharjee aged about 55 years,
- (ii) Daughter Miss Lakshmi Bhattacharjee aged about 25 years.
- (iii) Son Sri Prabin Bhattacharjee, aged about 23 years,

Mis children and his wife are unemployed and children unmarried and are all dependent on him.

7. That with the aforesaid monthly salary of Rs. 2800/- (Rupees two thousand eight hundred only), which is less than the prescribed minimum wages is being paid to him which is too inadequate to provide for the provisions of lives for the aforesaid 4 (four) member family. Moreover, there are other expenses like cost of education of the children, maintenance of livelihood of his family etc. The petitioner is facing great hardship due to paucity of fund regularly.

In these regards the petitioner made a representation dated 8.1.05 for enhancement of his salaries before your Honour which is also pending disposal.

A copy of the aforesaid representation dated 8.1.05 is enclosed herewith and marked as Annexure - D.

8. That the petitioner states that vide communication No. 2159/SKM/ME/Fin, dtd. 28.5.05 issued by Capt. CCME Sri W.S. Singh of 222 ABOD C/0 99 APO addressed to the petitioner it has been requested to submit -

- (a) biodata pertaining to petitioner's service;
- (b) Date of birth, (c) educational qualification (d) date of appointment as Station Kali Mandir Pugari (e) leave availed from time to time (f) hospitalisation (g) no. of children (their marital status) and (h) their date of birth respectively.

It has already been stated therein that these particulars are required for considering the petitioner's service commitment, enhancement of pay and other benefit.

A copy of the aforesaid communication dtd.

28.5.05 is enclosed herewith and marked as Annexure - E.

9. That in the letter No. 5159/SKM/ME/Fin, dtd. 28.5.05 issued from your Honour's office it has been stated as follows :-

" 1. In consideration to your service prospects, you are requested to submit your Bio-data pertaining to your service regarding your date of birth, education qualification, date of employment at Station Kali Mandir, leave availed time to time, Hospitalisation and No. of children, their marital status and their date of birth.

2. This is required for considering your service commitments with Station Kali Mandir, enhancement of pay in future and other service benefit

-S -

9(a). That in reply to the aforesaid communication of your Honour's office, your petitioner submitted his bio-data on 8.6.05 stating inter alia therein that your petitioner's date of birth is on 7th October, 1953 instead of 24.10.1936, which was a bonafide mistake on the part of your petitioner inadvertently made. This date is as per your petitioner's Horoscope which is the basis of his age. It is therefore necessary to rectify the aforesaid mistake in the interest of justice. A copy of my Horoscope ^{bio-data at 8/6/05} ~~is enclosed hereto as Annexure-E(1) & E(2) respectively~~

10. That your petitioner also submits that if your Honour considers it just and proper, your petitioner may be referred to any Medical Board and/or Medical Authority so as to ascertain his correct age to which your petitioner has no objection. This is for the sake of correct and accurate assessment of your petitioner's age and/or date of birth, which escaped my attention at the relevant time due to bonafide mistake more so when I am always busy with my duties ^{at your Honour's satisfaction} in the temple regularly and as such find no time to look even to my service paper and/or to consult someone in this regard.

Secondly, now a days I feel very weak due to old age even to ^{do} my usual works in the temple for which my son namely Sri Prabin Bhattacharjee is regularly assisting me in my duties as Pujari at 222 ABOD C/o 99 APO.

Thirdly, after the aforesaid discovery ^{of} mistake of recording my age and also from my Horoscope is hereby being submitted as Annexure - E (1) as it also transpires that if my date of birth is 7.10.53 ^{about} my present age would be ⁵² years which is not correct as the present age of my wife Nilima Bhattacharjee is about 55 years who is younger to me and not older to me, apparent on the face of records and the same needs to be corrected immediately on the basis of my age recorded in my Horoscope.

10(A)...

10(A). That it is therefore necessary to rectify the mistake in recording the petitioner's date and year of birth i.e. from 7.10.1953 to his actual date of birth i.e. 24.10.1936 as per his Horoscope at (Annexure-E(1)) which is being supported by the affidavit sworn in by him on 24/2/06 (Annexure - F), which may kindly be accepted so as to correct his date of birth as 24.10.1936 instead of 7.10.1953 for the ends of justice.

10.(B). That in the above facts and circumstances stated herein your Honour may be pleased to direct the concerned Authorities to correct the service records of the petitioner showing his correct date of birth as 24.10.1936 instead of 7.10.1953 and further be pleased to consider granting pension to the petitioner w.e.f. 24.10.1996 by retiring him on superannuation at the age of 60 years w.e.f. 23.10.1996 and adjusting the excess salaries drawn by him from 24.10.96 to till date towards his pension and other service benefits, after regularisation of his service (for which also a separate application has been filed by me on 8/3/2006).

10(C). That your petitioner has also applied separately for regularisation of his services as Pujari in the Station Kali Mandir w.e.f. 31.8.1987 i.e. just after completion of his continuous uninterrupted 10(ten) years of service w.e.f. 1.9.1977 in the appropriate time scale of pay, to which your petitioner is well entitled to under the law in the facts and circumstances of the case.

10(D). That the petitioner submits that once his date and year of birth is correctly recorded on the basis of affidavit and horoscope, he will be entitled to pension w.e.f. October, 1996 and the excess amount drawn by him as salaries from October, 1996 to till date will be adjusted towards his pension etc.

11. That your petitioner most respectfully submit that due to the aforesaid bonafide mistake the authorities might have recorded the same in your petitioner's service book which when accounted would show that at present your petitioner is about 52 years of age and has about 8(eight) years of service in his credit prior to his retirement at the age of 60 years, which although incorrect but is a fact on record. And under the extant rules your petitioner has a valuable right to legally seek for correction of his year of birth only maintaining as it is the month of your petitioner's birth.

12. That in view of the above your petitioner having no other alternative but to pray for correction of the mistake in recording the correct date of birth for which the instant petition has been filed which would show that my actual age is about 69 years now on the basis of my Horoscope (Annexure - E(1)) where the date of birth is 24th October, 1936. But the age recorded wrongly on the basis of my wrong age of birth viz; 7th October, 1953 shows that at present I am only 52 years age and has still another 8(eight) years of service till superannuation at the age of 60 years.

On the contrary calculating my present age on the basis of my actual date of birth i.e. 24th October, 1936 would show that I have attained the age of superannuation On 23.10.1996 and is now to be granted pension w.e.f. 24.10.1996 and cannot continue to serve as Pujari in the said employment.

13. That recently in absence of any other proof of petitioner's birth he has sworn in an affidavit wherein he has specifically stated that his correct date of birth is 24th October, 1936 and not 7th October, 1953 on the basis of his Horoscope recently traced out by him from old abandoned papers.

A copy of the aforesaid ~~Affidavit~~ affidavit
dtd. 24/2/06 is enclosed herewith
and marked as Annexure - F.

14. That this application is made bonafide and for the ends of justice.

It is therefore most respectfully
prayed that your Honour would be pleased
to accept this affidavit (Annexure - F) and
his Horoscope (Annexure - E(1)) as proof of
my birth and correct the date and year of
my birth keeping intact the month and/or
pass such further or other order or orders
as to your Honour may deem fit and proper

And for this the petitioner, as in duty bound shall
ever pray.

শ্রী জ্যোগিষ্ময় ভট্টাচার্জী

(SRI JYOGISHMOY BHATTACHARJEE)
PUZARI STATION KALI MANDIR
222 ABOD C/O 99 APO

Date:- 8/3/06.

Copy forwarded in advance for favour of your kind
consideration...

जीवा नहीं NOT INSURED

सामाये गये डाक टिकटों का मूल्य

Amount of Stamp affixed

एक रुपये

Received a Registered

पानेबाले की नाम

Addressed to

No. 10285

Date Stamp

21/3

पानेबाले की नाम के उत्तरावर
Signature of Receiving Officer

consideration and necessary information please to:-

1. The Secretary to the Govt. of India, Ministry of Defence, New Delhi - 110001.
2. The Commander HQ 51 Sub Area, 222 ABOD C/o 99 APO.
3. The Administrative Officer, 222 ABOD C/o 99 APO.
4. Shri W.S.Singh, Capt CCME, for Commandant, 222 ABOD, C/o 99 A.P.O.

SRI JYOTISHMOY BHATTACHARJEE

Date:- 8/3/06

(SRI JYOTISHMOY BHATTACHARJEE)
PUZARI, STATION KALI MANDIR
222 ABOD C/o 99 APO

59

Annexure-8(a).

From Ulhas - 2nd Part Holes

(44)

UNDER CERTIFICATE OF POSTINGS.

TO

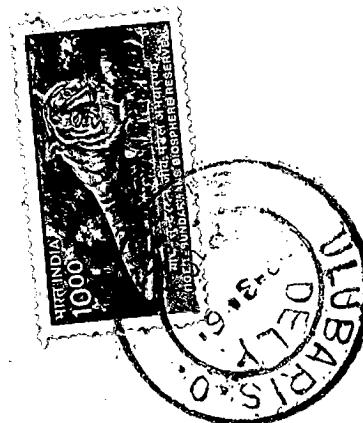
MAY. 22/3/06.

1. The Secretary to the Government of India,
Ministry of Defence,
NEW DELHI - 110001.

2. The Commander HQ,
51 SUB AREA, 222 A.B.O.D.,
C/o 99 A.P.O.

3. The Administrative Officer,
222 A.B.O.D.,
C/o 99 A.P.O.

4. Shri W.S.Singh,
CAPT. C.C.M.E., For Commandant,
222 A.B.O.D.,
C/o 99 A.P.O.

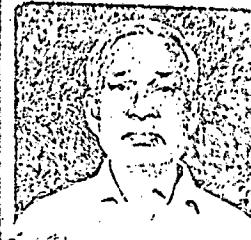


Attent
SK
(R.D.S)
Adv.

Annexure 9.

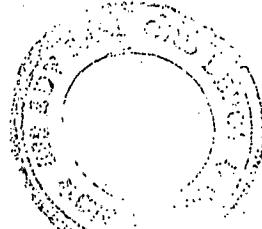
Date: 10-08-05.

C E R T I F I C A T E



20
45
G/C CAPT
G/C CDR MIL EST
G/C COMMANDANT
222 ABOD

Certified that Mr. J Bhattacharjee, resident of Jorabat (Narangi) is working as "PUJARI" in Stn Kali Mandir, Narangi Cantt.



Unit : 222 ABOD

Station : C/O 99 APO

Dated : 10 Aug 05

20
45
M/C CAPT
G/C CDR MIL EST
G/C COMMANDANT
222 ABOD

Attested
JY
(C. OMS)
Adv.

at that time.

Date :- 8/3/06. (46) 55

To

The Commandant,
222 A.B.O.D.
C/O 99 A.P.O.

Ofc

Sub :- An application for the post of Puzari in Station Kali Mandir in the place of my father Sri Jyotishmoy Bhattacharjee w.e.f. October, 2006 as I am working Honorarily as Assistant Puzari by assisting my father who is to retire w.e.f. October, 1996, onwards due to mistake in furnishing and recording his correct date of birth, and I am attaining majority on 23.9.2000 A.D.

Sir,

Most humbly and respectfully I beg to lay before you the following few lines for favour of your kind consideration and necessary orders.

1. That my father Sri Jyotishmoy Bhattacharjee has been working as Puzari of Station Kali Mandir continuously since 1.9.1977 without any break. And during his service as such he has only taken leave on 3(three) occasions viz; on 5.6.88 for 30 days, 2.5.99 for 20 days and on 8.3.2001 for 20 days except that he has taken no other leave and/or any leave during his long 28 (twenty eight) years of service which has been continuous, uninterrupted and without any break.

Attestd
2/1
(P. DAS)
ADM

Copies of his leave applications are enclosed herewith and marked as Annexure-A, A(1) and A(2) respectively.

2. That I am the only son of my parents. On 28.5.05 your kind Authority was pleased to ask my father to furnish his Bio-data. He submitted the same on 8.6.2005. Column 2(a) shows that his date of birth as 07.10.1953 and column 2(b) shows his educational qualification as Class VII standard.

It is hereby clarified that the date and year of birth has been furnished wrongly. As per his horoscope the date of birth is 24th October, 1936. He received

education of....

Class VII standard at home while at Sibsagar district under the guidance of his maternal uncle Nagendra Nath Chakraborty (since dead), hence father's/ ^{has no} educational certificate to that effect. This has been clarified in his affidavit dtd. 24/2/06.

Copies of his horoscope and affidavit are enclosed herewith and marked as Annexure - B and B(1) respectively.

3. That my date of birth is 23.9.1982 vide my birth certificate enclosed herewith issued by 151 Base Hospital. And as such I have attained majority on 23.9.2000 A.D. I have been helping my father in his works when he needed it during the days of my boyhood but since September, 2000 A.D. I had been regularly assisting him because there was no one else to help him in this regard. I have also learnt the art of worship Mother Goddess ~~Xi~~ Sri Kali from my father and during his difficulties I used to work and do the worship myself, when he took no leave as there was no substitute for him but he needed the help. Till date I am helping him in addition to my studies. I am unemployed and I need a job very badly, as my father has become old to do the same and needs rest very badly.

4. That my father has meanwhile made a representation on 08/03/06 before your Honour seeking verification and/or correction of his age by Medical Board if required as his year and date of birth was wrongly furnished and/or recorded earlier inadvertently instead of 24.10.36 (1936) it was given 7.10.53, which was wrong.

5. That in case my father's year and date of birth is accepted as 1936 and 24th respectively (i.e. his Date of birth as 24th October, 1936) then he has already attained retirement age on 31.8.1996 on completion of 60 years of age, but if it is not accepted then my

father's

father's present age would be about 52 years as recorded in the service records and as such under the extant rules he has a right to claim for rectification and/or correction of his age and recording of his correct year and date of birth on the basis of his horoscope and affidavit alternately even by going to the extent of verification by Medical Board of my father's age.

5. That in the above facts and circumstances of the case, it is possible that my father's date of birth is corrected as 24.10.1936 A.D. as his date of birth. In that case he has attained already his retirement age on 31.8.1996. In that event, I propose to submit as follows :-

(A) That for last few years i.e., from 2000 A.D. my father has become very weak to perform his daily duty of Puzari. As such he has taught me the art of offering Puja to the Mother Goddess Sri Sri Kali, which I used to perform for the last few years ~~as~~ he is not well and/or sick.

(B) That by virtue of my aforesaid unofficial honorary arrangement as Pujari of the Sri Sri Kali Mandir at Station Kalimandir I propose to offer myself as a candidate for the post of Puzari, in case my father is allowed to retire from service. My bio-data is as follows :-

i) Name - SHRI RABIN BHATTACHARJEE

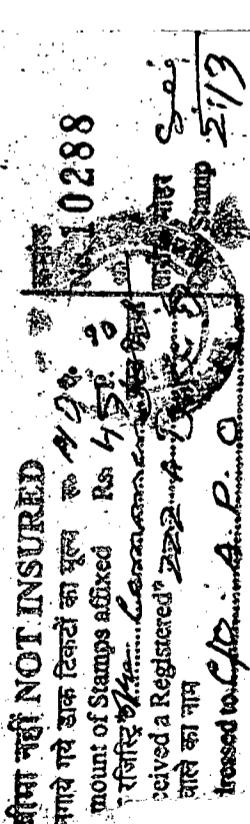
ii) Father's name - Sri Jyotishmoy Bhattacharjee

Puzari, Station Kali Mandir,
222 ABOD C/O 99 A.P.O.

iii) Age (with date of birth) - About 23 years
Date of birth - 23.9.1982

iv) Present address - C/o Sri Jyotishmoy Bhattacharjee,
Puzari, Station Kali Mandir,
222 ABOD C/O 99 A.P.O.

v)....



↑
Rabindra Bhattacharjee

v) Qualification - Passed Secondary School Exam in 16.7.2001 from National Open School of the Govt. of India.

Passed PCO course 2003 and Passed BMT Course 2003 on 18.5.04 and 18.5.04 respectively under Indira Gandhi National Open University.

Training in English Type-writing diploma vide certificate dtd 23.10.2002.

Computer course in DOS, WIN DOWS (MS-WORD, EXCEL, POWER POINT) and DC.P (three months course from 15.7.02 to 08.11.02 in II grade from Narangi Vocational Institute.

vi) Employment Registration Card No. 11,445/2003, dtd. 21.11.2003 from Guwahati Employment Exchange.

vii) Experience :- Has gained experience by learning the art of worship the Goddess SriSri Kali from his father since October 1996 from the days of my boyhood and from 2000 A.D. after attaining majority I am almost doing regularly the worship of Sri Sri Kali in the Station Kali Mandir with my father and I am competent to do so all alone (in my father is given pension).

viii) Nationality :- Indian (by birth).

ix) Documents :- All the following documents are enclosed herewith as Annexure - C, C(1), C(2), C(3), C(4), C(5), C(6), C(7), C(8) respectively.

The documents are :-

- My birth certificate dtd. 23.9.82 issued by 151 Base Hospital - Annexure - C.
- My father's representation dtd. ..Annexure-C(1).
- My employment registration card dtd. 21.11.03. (Annexure - C(2)).
- Permanent Resident Certificate dtd. 25.7.03. - (Annexure-C(3)).
- Secondary School Marksheets - (Annexure-C(4)).
- PCO course of IGNOU (Annexure - C(5)).
- PMT course of IGNOU (Annexure - C(6)).
- Typing diploma dtd. 23.10.02 (Annexure - C(7))
- Computer diploma/certificate dtd. 11.11.02 Annexure - C(8).

Under the above facts and circumstances, it most respectfully prayed that your Honour may consider my appointment for the post of Puzari, Station Kali Mandir, 222 ABOD C/o 99 APO in the place of my father as when arises.

Thanking you,

Yours faithfully,

Prabin Bhattacharjee

(SRI PRABIN BHATTACHARJEE)

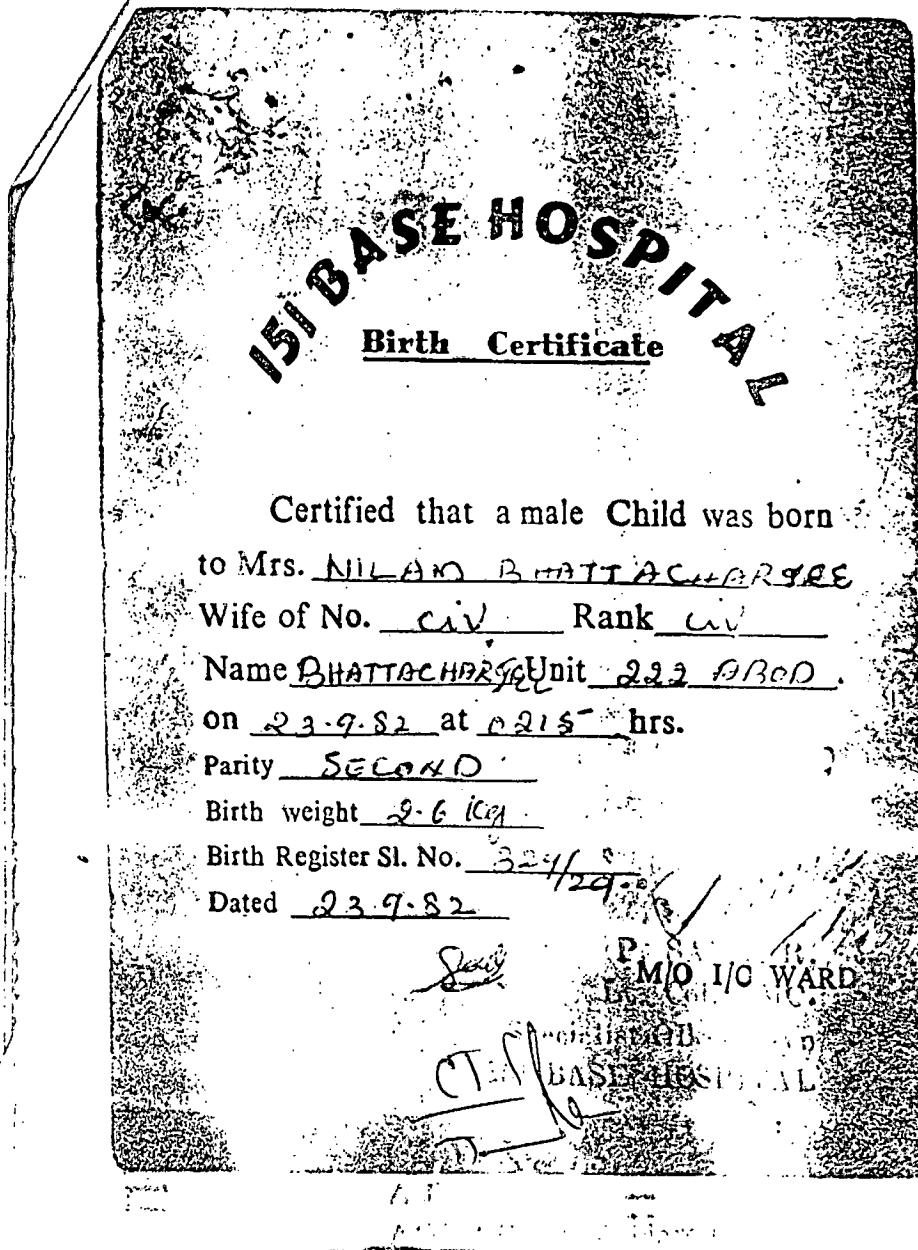
C/o Sri Jyotishmoy Bhattacharjee
Puzari, Station Kali Mandir,
222 ABOD, C/o 99 APO.

Date:- 8/3/06.

ENCLOSURES :- 9 (Nine) sheets.

50

Annexure - C



A. T. H. S.
S. M. O. I/C WARD
(R. D. A. S.)
Adv.

Date - 08/01/2005

To,

The Commander
HQ 51 sub Area
(through Comdt, 222 ABOD)

Attnctd.
S/Asst
(P.D.P)
Adv.

(51)

PAY AND ALLOWANCES - RELIGIOUS TEACHER OF
STATION KALI MANDIR

Respected Sir,

With due respect I beg to submit
the following few lines for favours of your kind
action please.

2. That I have been serving in station
Kali Mandir as a priest for the last about 30
years with zeal and efficiency but my salary
has not considerably been increased in the
face of high cost of living.

3. That I have to maintain a family of
four members and my only son is studying
engineering for which I have to spend a huge
amount for his education. During these hard
days it has become a problem to get the
both ends meet.

4. In view of the above, it is solicited
that my salary may please be increased from
Rs 2700.00 to Rs 4000.00 and oblige.

Thanking you,

Dated 8/1/2005

Yours faithfully
GURUJI SRI RAM

(GYOTIRNOY BHUMIKA CHAKRABORTY
PANDIT, STN KALI MANDIR)

Annexure - C(2)

Schedule VI of Assam Act No. 11

X-10(B)

52

GOVERNMENT OF ASSAM
DEPARTMENT OF LABOUR
EMPLOYMENT EXCHANGE.....

IDENTITY CARD

(Not an introduction card for interview with employees)

1. Name of Applicant PRABIN BHATTACHARJEE
2. Date of Registration 21-11-03
3. Registration No. 11445103
4. N. C. O. Code No. XEP-10
213 23-9-82

INSTRUCTION TO APPLICANT

	Date before which registration should be renewed
(a) Bring this card with you whenever you come to the Exchange.	11/06
(b) Quote your Registration Number and N. C. O. Number whenever you write to the Exchange.	
(c) Renew your Registration every three months.	
<p>If you do not renew by the due date your registration will be cancelled.</p>	
(d) You can renew your registration personally or by post. For renewal by post DO NOT SEND THIS CARD. Apply to the Exchange on a REPLY PAID POST CARD.	11/06

Attached
21/11/03
(R. DAS)
Adv.

Annexure - C(3)



No. 0031670

GOVERNMENT OF ASSAM

অসম চৰকাৰ

OFFICE OF THE DEPUTY COMMISSIONER : KAMRUP

উপায়ুক্ত কার্যালয় : কামৰূপ

(ADMINISTRATION BRANCH)

(প্ৰশাসনীয় শাখা)

No. 0031670 / 870/03

Dated
তাৰিখ

25/7/03

Certified that Sri/Smti. Prabir Battacharjee

প্ৰমাণ পত্ৰ দিয়া হৈ মো — — — — — থানাৰ

Son/daughter of Prabir Battacharjee of Village/Town — — —

মৌজাৰ — — — — — গাঁও/নগৰ

Aansing — — Mouza Parbari

পুত্ৰেক/জীয়োক শ্ৰী/শ্ৰীমতী — — — — —

P. S. Koomati in the permanent resident of Kamrup District.

কামৰূপ জিলায় শহীদী স্মারক হৰা !

Deputy Commissioner, Kamrup.
Administration, Kamrup.
District Commissioner, D. C. (U. W. H.),
Kamrup, 25/7/03.

AGP (DCK) 304/03-50,000-14-5-03

Attest
S. D.
(R. DAS)
Adv.

2005.

0. 1953

tion

क्रमांक Serial No. AM 01 002400

संस्कृत विद्यालय
National Open School
(भारत सरकार)
(Govt. of India)
नई दिल्ली
New Delhi

AI-NO. 0201

002376

54

अंक विवरणिका / MARKS STATEMENT

(रोकण्डरी रकूल परीक्षा)

SECONDARY SCHOOL EXAMINATION

नाम

NAME PRABIN BHATTACHARJEE

APRIL-2001

जन्म तिथि

DATE OF BIRTH 23rd SEPTEMBER, 1982.

अनुक्रमांक
ROLL NO.

020192004

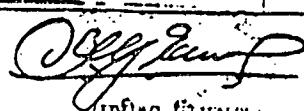
कोड CODE	विषय SUBJECT	प्राप्तांक			MARKS OBTAINED कुल योग शब्दों में TOTAL IN WORDS	ग्रेड GRADE
		अंकों में IN FIGURES	लि. TH	प्रै. PR.		
202	ENGLISH	50	XX	50	P	5
218	TYPING ENGLISH	10	40	50	P	5
212	SCIENCE	38	11	49	P	4
210	BUSINESS STUD.	40	XX	60	P	4
211	MATHEMATICS	33	XX	33	P	3
		TOTAL = 222			TWO HUNDRED TWENTY TWO	

नई दिल्ली

New Delhi RESULT: PASS

16/07/2001

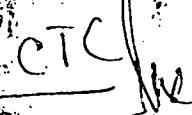
Dated :



परीक्षा नियंत्रक

Controller of Examinations

PRABIN BHATTACHARJEE
C/O- J. BHATTACHARJEE
SATGAON STATION KALIMANDIR
KAMRUP ASSAM
PIN : 781027



CTC

Attest
2/
(A. DAS)
Adv.

Annexure - C (5).

As : Term End Exams - June 2003

Status as on February 4, 2004

Enter Enrolment Number: Subject:

55

64

Indira Gandhi National Open University

(For information only)

Tuesday, May 18, 2004 5:20:07 PM

The status is indicative only & cannot be used as a substitute for the grades which are sent by SRE. PRABIN BHATTACHARJEE

Enrolment Number: 020112028

Program: BPP

Course Code	Mark/Grade	Max. Marks	Month Year
PCO	20	50	0603
MT	16	50	0603

C/C
J

Back

Attested
H
(R. DAS)
Adv.

2005.

0.1953

ion

Annexure - C(6).

Term End Exam Results - December 2003

Updated on May 18, 2004

Enter 9 Digit(Numeric) Enrolment Number:

Submit

10

56

Indira Gandhi National Open University

(For information only)

Tuesday, May 18, 2004 5:20:43 PM

The Status is indicative only & cannot be used as a substitute for the grades which are sent by SRE. PRABIN BHATTACHARJEE

Enrolment Number: 020112028

Program: BPP

Course Code	Marks/Grade	Max. Marks	Month Year
PMT	30	50	1203

C/C
-30

Back

Attached


(R. DAS)
Adv.

Annexure - C (7).

**NARANGI VOCATIONAL
INSTITUTE**

Govt. Regd. No. 1540 of 1990-91

NARANGI TINIALI

Guwahati-26

(Assam)

NO. NVI/E-36/2002

FINAL DIPLOMA EXAMINATION

This is to certify that MR. PRABIN BHATTACHARJEE
Son/daughter/of - J. Bhattacharjee, Satgaon,
station Kalimandir, Narangi has attended in this Institute
during the session 2001 - 2002 a full course of training in
Type Writing (English) and has appeared in the Institute Final
Diploma Examination.

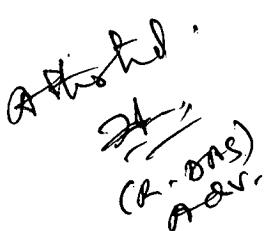
He/She acquired a Speed 44 (Forty Four) words Per
minute in Typewriting and (-) words Per minute
in Short hand.

He/She maintained a Good behaviour during Course
of Training I wish him/her Success in his/her life.

CIC

Guwahati : Assam.
Date 23rd Oct' 2002


Principal,
Narangi Vocational Institute
Guwahati-26 (Assam)


R. Das
(R. Das)

58

NARANGI VOCATIONAL INSTITUTE

NARANGI, GUWAHATI-781026

Govt. Regd No. 1540 of 1990-91

(COMPUTER TRAINING DIVISION)



CERTIFICATE

IVI-C-16/2002

is to Certify that Shri/ Smti PRABIN BHATTACHARJEE son/daughter
 Date J. BHATTACHARJEE, SATGOLA has successfully completed the Computer
 in DOS, WIN DOWS (MS-WORD, EXCEL, POWER POINT) and D. T. P. (Three Months
 during the period From 15-7-02 to 08-11-02 and he / she secured grade

She maintained a good behaviour during the Course of Training.
 wish him / her all success in life.

hati: Assam
 11th Nov/2002.

CTC W

Debbarma
 Principal
 Narangi Vocational Institute

Attestd
 (R. DAS)
 Adv.